

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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OA No.1669/96

New Delhi this the 24th day of September, 1996.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Khazan, S/o Sh. Bholar,
H.No.30D, New Hira Park,
Najafgarh,
New Delhi.

...Applicant

(By Advocate Sh. Yogesh Sharma)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Bikaner (Raj.).

3. The Assistant Engineer,
Northern Railway,
Rewari (Haryana).

...Respondents

(By Advocate Sh. Rajeev Sharma)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

We have heard applicant's counsel
Sh. Yogesh Sharma and respondents' counsel
Sh. Rajeev Sharma.

2. Both counsel agree that this O.A. may
be disposed of with a direction that subject
to availability of work the respondents should
consider re-engaging the applicant, who presently
stands disengaged, in preference to outsiders
and those with overall lesser length of past
service.

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3. This O.A. stands disposed of accordingly.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Member(A)

'Sanju'